

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 1010 of 1998  
Misc. Application No. 1027/98

New Delhi, this the 26th day of May, 1998

(3)

Hon'ble Mr. Justice K M Agarwal, Chairman  
Hon'ble Mr. R K Ahooja, Member (A)

1. Sh. C S Shukla, S/O Late Sh. M L Shukla Aged 59 years R/O A-4, East Azad Nagar, Delhi - 51 retired DANICS Officer (Regular).
2. Sh. A D Ahuja, S/O Sh. Rama Nand Aged 59 years R/O F-12, Ashok Vihar, Phase-I, Delhi - 110 052, retired DANICS Officer, (Officiating).

--APPLICANTS.

(By Advocate Sh. J M L Kaushik)

**Versus**

1. Union of India, through Joint Secretary to Govt. of India (U.T), Ministry of Home Affairs, New Delhi.

(By Advocate: Sh. N S Mehta)

2. Govt. of National Capital Territory of Delhi through the Chief Secretary, Delhi - 54, Sham Nath Marg, Delhi - 54.
3. Director of Vigilence, GNCT of Delhi, Old Secretariat, Delhi - 54.

--RESPONDENTS.

(By Advocate: Sh. Rajendra Pandita)

**O R D E R (ORAL)**

Hon'ble Mr. Justice K M Agarwal, Chairman

Counsel for respondents pointed out that in paragraph 1 of our order dated 18.5.1998, it was observed that the only prayer made was for directing the respondents to pass appropriate order within a specified time on the basis of the submission made, that the respondents were expected to take final decision in the

*For*

(A)

case within a period of 60 days from the date of receipt of a copy of the representation of the applicant against the Enquiry Officer Report. The learned counsel for respondents submits that after receipt of the notice, he enquired from the concerned officer and they said that within a period of 60 days they may be in a position to finally dispose of the representation of the applicant.

2. However, looking to the fairness of the learned counsel for respondents, we grant one month's time, from today, to dispose of the representation, but, if that is not, then we will take serious move in the matter and we may quash the entire disciplinary proceedings.

3. Accordingly, we finally dispose of this OA by directing the respondents to dispose of the representation of the applicant within 60 days from today and not from the receipt of a copy of this order.

4. In case, the representation is not decided within the said period, the applicant shall at liberty to approach this Tribunal by filing a separate OA with prayer for quashing the entire disciplinary proceedings or on for contempt parties. No costs.

*For*

(K M Agarwal)  
Chairman

*Reeves -*  
(R K Ahooja)  
Member (A)

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